

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 723 of 2018**

**IN THE MATTER OF:**

**Rohit Aggarwal**

**...Appellant**

**Vs.**

**Universal Facilities Management  
Private Limited**

**...Respondent**

**Present: For Appellant: - Ms. Ankita Sinha, Advocate.**

**O R D E R**

**26.02.2019—** Ms. Ankita Sinha, Advocate submits that she has been instructed by Mr. R.K. Gupta, learned counsel for the Appellant to withdraw the appeal in view of the instruction received from the Appellant. The appeal is accordingly disposed of as withdrawn but without any liberty to challenge the same very impugned order before this Appellate Tribunal.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

Ar/uk